

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 263(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
15.09.2017**

NAME OF THE COMPANY: M/s AON Consulting Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 66

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

	For the Petitioner (s) :	Mr. Mahesh Agarwal, Advocate Mr. Rajeev Kumar, Advocate		
--	--------------------------	--	--	--

	For the Respondent (s) :	None		
--	--------------------------	------	--	--

ORDER

The applicant prays for reduction of the share capital of the company. Notice to the RD and ROC. It is submitted that there are no secured or unsecured creditors. The applicant, therefore, prays for dispensation of holding the meeting and for effecting publication.

In view of the aforesaid submission, which is corroborated by the Auditor's Report, the same is allowed.

To come up on 12th January, 2018.

— Sd —

(S. K. Mohapatra)
Member (T)

— Sd —

(Ina Malhotra)
Member (J)